

(b) if so, the details thereof;

(c) keeping in view of any calamity particularly the heavy rainfall, whether any disaster management programme has been contemplated;

(d) if so, the preparations made in view of this; and

(e) the arrangements made to tackle any disaster situation?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) the Competition Venues have been completed. Other arrangements required for Games Readiness of the venues are in advanced stage and will be completed, well in time for the Games.

(c) to (e) National Disaster Management Authority has made plans to assist the Organizing Committee (OC) in managing any unforeseen situations, like heavy rainfall etc.

Tender to incompetent companies

2877. MS. SUSHILA TIRIYA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that to complete the stadia, tenders have been awarded to incompetent companies;

(b) if so, the reasons therefor;

(c) whether the companies concerned have carried out the work with competence; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Delhi Development Authority (DDA) has reported that two cases have come to light where the companies to whom tenders were awarded did not perform eventually. Investigation has been ordered in these cases to fix responsibility.

(c) and (d) In one case, the concerned agency could not do the work with competence/ due diligence resulting in termination of contracts. Compensation as per contract was levied. The

performance guarantee and security deposit were forfeited and Rs.5,74,98,025/- levied as compensation against M/s Sportina Payce Infrastructure Ltd. In second case, *i.e.* foundations work at Sirifort Stadium of Badminton and Squash, for the slow progress, Rs.58,00,341/- has been imposed as fine against M/s Sportina Payce Infrastructure Ltd.

Access of low income groups to CWG

2878. SHRI MANI SHANKAR AIYAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the component elements of the plans specifically proposed for low income groups to access the legacy of the Commonwealth Games, 2010;

(b) whether such access will include or exclude access to the stadia and other venues for children belonging to low income groups; and

(c) whether in this regard Government proposes to acquire the Commonwealth Games Village to house low income groups?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) The Government has sanctioned Rupees fifteen crores to provide Sports facilities like synthetic tennis and basketball courts, synthetic athletic track, swimming pool etc. to various schools, colleges and other institutions in National Capital Region of Delhi. The access to these facilities will be opened to all, including people from low income groups.

(b) Regarding the stadia and other venues, there is a proposal to manage their operation and maintenance on Public-Private Partnership (PPP) mode.

(c) The Commonwealth Games Village is being developed by Delhi Development Authority on PPP mode. There is no proposal to acquire the Games Village, to house low income groups.

Advances made to Organizing Committee of CWG

2879. SHRI MANI SHANKAR AIYAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether his attention has been drawn to the last page of the Hindu, dated 11 April, 2010 which juxtaposes a photograph of the inauguration of the refurbished Indira Gandhi Stadium and a